

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508
IB-3195/ND/2019
IA/1974/2020

IN THE MATTER OF:

Swastik Pipe Ltd
V/s.
Clearplus India Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA/1974/2020:-

By filing this application, the applicant has prayed to recall the order dated 04.02.2020 by which the respondent was proceeded ex-parte.

Heard the Ld. Counsel appearing for the applicant and perused the averments made in the application.

Ld. Counsel for applicant submits , the moment the respondent came to know about the proceeding, respondent has appeared, so, the order dated 04.02.2020 may be recalled.

Considering this submissions, we hereby allow the prayer and recall the order dated 04.02.2020 and if any reply is filed by the respondent, the office is directed to place it on the record subject to payment of cost of Rs. 5,000/- to be deposited in the Prime Minister Relief Fund.

With this order, the present IA **stands closed.**



IB-3195/ND/2019:-

None appeared on behalf of petitioner. Ld. Counsel for the respondent submits that part payment has been made. The petitioner is directed to appear to the next date of hearing failing which, the order shall be passed in accordance with the provision of law. List the matter on 24.09.2021.

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Khushboo